would increase from 12.7 million to 18.5 million, amounting to roughly 52% of the total expected enrolments.

(d) Education is a not-for-profit activity in India. The Planning Commission has based its projections on the recorded growth trends and on the share of private sector participation in higher education. Expansion and capacity enhancement of higher education are proposed both in the private and the public sectors.

Autonomy to Central Universities

- 4118. SHRI AAYANUR MANJUNATHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government has decided to give autonomy to Central Universities in the country to induct academics at any of the three levels;
 - (b) if so, the details thereof;
 - (c) the views of the students, academics and experts in this regard;
 - (d) whether some universities have applied for/demanded autonomy;
 - (e) if so, the details thereof, State-wise and university-wise; and
 - (f) the details of universities that have been granted autonomy?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The Central Universities are autonomous bodies established by their respective Acts of Parliament and are governed by their respective Statutes and Ordinances framed thereunder. They have full authority to appoint persons as teachers at Assistant Professor, Associate Professor and Professor levels. This time tested provision is in consonance with the views of students, academics and experts on the matter.

(d) to (f) In view of the above, question does not arise.

Corporal punishment in schools in Delhi

- 4119. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that corporal punishment to students has been prohibited under Right to Education Act;

- whether complaints have been made by parents regarding corporal punishments given to their wards by teachers, in some of the prestigious public schools of South Delhi;
 - if so, the details thereof; and (c)
- the action taken against such teachers under provisions of the said Act (d) and to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) Yes, Sir.

(b) to (d) The Government of Delhi has informed this Ministry that no such incident has been reported. The Director of Education, Government of National Capital Territory, Delhi has issued a circular dated 30.09.2010 to prevent such incidents.

Norms for qualifications of SC/ST teachers under RTE Act

4120. SHRI T.K. RANGARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of States which have implemented the relaxation of five per cent in the qualifying marks for SCs/STs under the norms for teachers' qualification under the Right of Children to Free and Compulsory Education (RTE) Act, 2009;
 - (b) whether all States have implemented the above provision;
 - if not, the States that have not implemented the above provision; and (c)
- (d) the steps Government proposes to take to make the States implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) The National Council for Teacher Education (NCTE) has been designated as the academic authority for laying down the minimum qualifications required for appointment as a teacher under section 23 of the RTE Act by the Government of India. The NCTE has notified a relaxation upto 5% in the qualifying marks for SC/ST candidates for elementary teacher recruitment. This provision is applicable to all the States/UTs. The Ministry has not received any information about the non-implementation of this provision.